

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 209
(IB)-689(ND)2020

IA-2951/2022, IA-4958/2023, IA-2985/2022

IN THE MATTER OF:

M/s. T & D Hospitality India LLP ... **Applicant/Petitioner**

Versus

M/s. Explo Media Private Limited. ... **Respondent**

Under Section: 9 of IBC, 2016 (Liq.)

Order delivered on 04.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Rakesh Patiyal

For the Respondent : Adv. Avadh Kaushik, Adv. Vinod Chaurasia

For the Liq. : Adv. Rakesh Takyar

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

As the batch of applications involving resolution of insolvency of Real Estate companies, involving Home Buyers could be listed before this Bench for priority hearing and in hearing the prolix arguments advanced by the Ld. Counsels for the parties, the entire period of Court hours could be consumed, the captioned matter could not be taken up for hearing. It is already 4.45 pm. In the wake, the hearing in the captioned matter is deferred to 30.09.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)